

RPCD.No.RF.775/A-6185

May 23, 1985

All Scheduled State Co-operative Banks

Dear Sir,

Amendments to the Reserve Bank of India Scheduled Banks Regulations, 1951

Please refer to our circular RPCD.No.RF.367/A-6-85 dated 11 March 1985 on the above subject.

We enclose page 3 of Form 'B' showing certain revision in items under 1 and 2 thereof. This replaces page 3 of Form 'B' sent to the bank, with our above circular letter. The returns may be sent to our concerned Regional Office in the aforesaid revised Form 'B' in future. The particulars required on page 3 of the revised Form 'B' may also be furnished to it in respect of the returns already submitted for the Fortnight ended 12 April 1985 and onwards.

2. Receipt of this letter may please be acknowledged to the Principle office of the Reserve Bank of India, i.e. the concerned regional office of Rural Planning and Credit Department to which the returns prescribed under the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) are presently being submitted by the bank, under advice to us.

Yours faithfully,

Sd/-

(R.S. Agrawal)
Deputy Chief Officer